

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
HI TECH GRAIN PROCESSING PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	HI TECH GRAIN PROCESSING PRIVATE LIMITED.
2.	Date of incorporation of corporate debtor	10-12-2001
3.	Authority under which corporate debtor is incorporated/registered.	REGISTRAR OF COMPANIES, NCT OF DELHI & HARYANA UNDER COMPANIES ACT 1956
4.	Corporate Identity No. of corporate debtor	U15314DL2001PTC113420
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD OFFICE: G-5, LAWRENCE ROAD, INDUSTRIAL AREA, NEW DELHI-110035
6.	Date of closure of Insolvency Resolution Process	13-04-2022
7.	Liquidation Commencement Date of Corporate Debtor	13-04-2022 (copy of order received on 19-04-2022)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Mr. Chanchal Dua IBBI/IPA-003/IP-N00083/2017-18/10821
9.	Address and e-mail of the liquidator, as registered with the Board	5/36, First Floor, Ramesh Nagar, New Delhi-110015, chanchalduaco@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Add: ARCK Resolution Professionals LLP, 409, 4 th Floor, Ansal Bhawan, 16 K G Marg, Connaught Place, New Delhi-110001 E-Mail: insolvency@arck.in Ph: 011-45101111
11.	Last date for submission of claims	13-05-2022

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench VI, New Delhi has ordered the commencement of liquidation of the HI TECH GRAIN PROCESSING PRIVATE LIMITED on 13-04-2022 (copy of order received on 19-04-2022).

The stakeholders of HI TECH GRAIN PROCESSING PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before **13-05-2022**, to the liquidator at the address mentioned against item No. 10. {as per Regulation 12(2) (a) of IBBI Liquidation (Process) Regulations 2016}

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Chanchal Dua
New Delhi
Liquidator

M/s Hi Tech Grain Processing Private Limited

Date : 20-04-2022

Place : New Delhi